

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 201 OF 2018

Dated: 28th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

The South Indian Sugar Mills Association (Tamil Nadu) Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam

Ms. S. Amali for R-2

ORDER

The learned counsel, Ms. S. Amali, appearing for the second Respondent prays for another four weeks time to file the reply.

The learned counsel for the Appellant also prays for four weeks time to file his rejoinder to the reply filed by the Respondents.

Submissions of the counsel for the second Respondent and the Appellant, as stated supra, are placed on record.

Another four weeks time is granted to the counsel for the second Respondent, as requested. She is permitted to file her reply in this case on or before 28.03.2019, after duly serving copy to the counsel for the Appellant.

The counsel for the Appellant is also permitted to file his rejoinder to the reply filed by the counsel for the Respondents on or before 25.04.2019, after duly serving copy to the counsel for the Respondents.

List the matter on **07.05.2019**, as agreed by the counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member